

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 6 OF 2019 &  
IA NOS. 1651 & 1652 OF 2018**

**Dated: 29<sup>th</sup> January, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**BSES Rajdhani Power Limited** ..... **Appellant(s)**  
**Vs.**  
**Delhi Electricity Regulatory Commission** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza  
Ms. Divya Anand

Counsel for the Respondent(s) : Mr. Shri Venkatesh  
Mr. Sandeep Rajpurohit  
Mr. Vikas Maini  
Mr. Samarth Kashyap  
Ms. Nishtha Kumar for R.1

**ORDER**

***Admit.*** Issue notice to the Respondents returnable on 27.03.2019.  
Learned counsel for the respondents may file reply on or before 28.02.2019  
with advance copy to the other side. Thereafter, rejoinder may be filed on  
or before 18.03.2019 with advance copy to the other side.

List the matter on **27.03.2019.**

**(S. D. Dubey)**  
**Technical Member**  
*pr/vg*

**(Justice Manjula Chellur)**  
**Chairperson**